

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.744/97.

Dt.of Decision : 19-6-97

(12)

T.Ravindranatha Reddy

.. Applicant.

Vs

1. The Station Engineer,
Doordarshan, Vellore,
North Arcot Dist.Tamil Nadu.

2. The Dist.Employment Officer,
Chittor,Chittoor District.

.. Respondents.

Counsel for the applicant : Mr.G.Dasarathamai Reddy

Counsel for the respondents : Mr.N.R.Devaraj,Sr.CGSC.
Mr P. Naveen Rao, Sejm Adl.

CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

ORDER

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

None for the applicant. Heard Mr.N.R.Devaraj,
learned counsel for the respondent No.1 and Mr.Phanraj for
Mr.P.Naveen Rao for R-2.

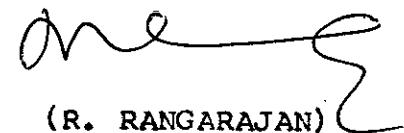
2. This OA is filed for a declaration that the action
of the respondent for not interviewing the applicant for the
post of Helper in Doordarshan Kendra, Chittoor District which
is going to be held from 18-6-97 or onwards is illegal,arbitrary
and unconstitutional.

3. This OA was filed on 12-06-97 and it came up for
hearing on 18-06-97. The learned counsel for the applicant was
not present. If the interview ^{was} to be held on 18-06-97 the
applicant should have taken sufficient action to ensure that
^{was} this OA ~~was~~ heard earlier to that date. But even on that date
i.e., 18-06-97 he was not present. Even today neither the
applicant nor his counsel is present.

4. In view of that, the OA is dismissed for default.

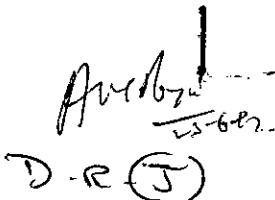
No costs.


(B.S.JAI PARAMESHWAR)
MEMBER (JUDL.) 19/6/97


(R. RANGARAJAN)
MEMBER (ADMN.)

Dated : The 19th June 1997.
(Dictated in the OpenCourt)

spr


Amr. 19/6/97
D.R.J.

(B)

..2..

Copy to:

1. The Station Engineer, Doordarsan, Vellore, North Arcot District, Tamilnadu.
2. The Dist. Employment Officer, Chittoor, Chittoor District.
3. One copy to Mr.G.Dasaratharamaiah Reddy, Advocate, CAT, Hyderabad.
4. One copy to Mr.N.R.Devraj, Sr.CGSC, CAT, Hyderabad.
5. One copy to D.R(A), CAT, Hyderabad.
6. One duplicate copy.
7. One copy to Mr. P. Narasimha, Sejm AB.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

DR 9 296

THE HON'BLE SHRI R. RANGARAJAN: M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR: M
(J)

DATED: 19/6/97

ORDER/JUDGEMENT

M.A./R.A/C.A. NO.

O.A. NO. 744/97

Admitted and Interim directions
Issued.

Allied

Disposed of with directions,

Dismissed

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected.

No order as to costs.

YLR

II Court.

